

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O. A. No. XXXXXX 137 OF 1992.

DATE OF DECISION 4-8-1992

M.P. Gopakumar

Applicant (s)

Mr. K.S. Bahuleyan

Advocate for the Applicant (s)

Versus

Asstt. Supdt. of Post  
Offices, Ernakulam Sub Respondent (s)  
Divn. and others

Mr. George Joseph, ACGSC

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

and

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Y
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. To be circulated to all Benches of the Tribunal? NO

JUDGEMENT

(Hon'ble Shri S.P. Mukerji, Vice Chairman)

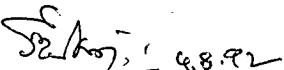
In this application dated 23.1.1992 under Section 19 of the Administrative Tribunals Act, the applicant who has been working as Extra Departmental Delivery Agent (EDDA) Edapally North P.O. on a provisional basis since 1.11.91 has prayed that the respondents be directed to consider him also for regular appointment to that post along with other candidates sponsored by the Employment Exchange and to maintain him on that post till a regular candidate assumes charge of the office. In accordance with the interim order dated 27.1.92 the respondents were directed to consider the applicant also provisionally for selection for the post of EDDA, Edapally North P.O. even if his

name is not sponsored by the Employment Exchange. This Tribunal has been in a number of cases taking the stand that a working E.D.A. should also be considered for regular selection even if his or her name is not sponsored by the Employment Exchange for filling up the post held by that EDA.

2. Today when the case was taken up for arguments the learned counsel for both the parties agreed that now that the applicant also has been provisionally considered for selection in accordance with the interim direction of this Tribunal, the applicant's selection should abide the results of that selection.

3. Accordingly we dispose of this application with the direction that the respondents should publish the results of the selection held and make regular appointment to the post of EDDA, Edapally North P.O. on the basis of that selection, in accordance with law. If the applicant has been selected as the most meritorious candidate, he should be regularly appointed to that post ignoring the fact that his name has not been sponsored by the Employment Exchange. There is no order as to costs.

  
(N.DHARMADAN)  
JUDICIAL MEMBER

  
(S.P.MUKERJI)  
VICE CHAIRMAN

04-08-1992

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